

Deportation of Indians from Gulf

3937. SHRI V.S. KRISHNA IYER : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that Indians are being deported every month from Gulf-Co-operation Council nations for having fake travel documents ;

(b) if so, how many Indians have been deported during the year 1987 so far ; and

(c) action taken by Government to prevent Indian citizens from travelling to Gulf countries with fake travel documents ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : (a) to (c). Information is being collected and will be placed on the Table of the House as soon as possible.

Location of Aquifers in Drought Affected Areas

3938. SHRI D P. JADEJA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether Government have schemes to locate aquifers in drought-affected areas ;

(b) the work done in this regard since August 1, 1987 ; and

(c) the details of work done in locating aquifers using remote sensing agencies or by any other means in Gujarat since August 1, 1987 ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES AND MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI RAM NIWAS MIRDHA) : (a) and (b) Exploratory drilling operations are being carried out in drought affected areas to locate aquifers. For this purpose, 74

boreholes of various types have been drilled since August, 1987.

(c) Remote sensing based maps of the State of Gujarat indicating potential ground water areas for further prospecting have been prepared. Central Ground Water Board has drilled 9 exploratory boreholes in the State since August, 1987 for delineating productive aquifers.

Procedure for Calculating the Vacancies of Deputy Secretary in the CSS

3939 SHRI PARASRAM BHAR-DWAJ :

SHRI KHELAN RAM JANG-DE :

Will the PRIME MINISTER be pleased to state :

(a) whether the number of vacancies for the Panel of Deputy Secretaries in the CSS has been coming down year after year ;

(b) if so, the procedure being followed in calculating the vacancies of Deputy Secretaries prior to 1983 and the existing procedure ; and

(c) whether there is any variation between the above procedures and if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) to (c) The number of vacancies for the panel of Deputy Secretaries in the CSS is decided taking into account the retirements, likely promotions to higher grade, deputation requirements and other relevant considerations, on year to year basis. In 1986, it was felt that it is not a condition of service of CSS to serve outside the Secretariat. Hence it was decided that no provision be made for deputation while assessing the size of the panel.

The size of the panel since 1981 onwards is indicated below :—

1981	— 58
1982	— 56
1983	— 54
1984	— 26
1985	— 45
1986	— 37

The size for 1987 panel has not yet been decided.

Outstanding Category Officers for the Panel of Deputy Secretaries in C.S.S.

3940. SHRI PARASRAM BHAR-DWAJ :

SHRI KHELAN RAM JANG-DE :

Will the PRIME MINISTER be pleased to state :

(a) what is the number of officers taken from the 'outstanding category' for the panel of Deputy Secretary in the CSS each year during the last five years ;

(b) whether the 'Outstanding category' has not adversely affected the promotion prospects of Scheduled Caste/Scheduled Tribe officers ;

(c) why 20 percent element for calculating the number of vacancies of Deputy Secretary in CSS has been withdrawn ;

(d) whether the withdrawal of 20 percent element stated in (c) above, will affect SC/ST officers adversely ; and

(e) if so, the remedial steps being taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) The information asked for is given in the Statement below.

(b) No. Sir. The promotion panels of CSS are subject to instructions issued by Department of Personnel & A.R. vide their O.M. No 1/10/74-Estt. (SCT) dated 23.12.74 wherein it is laid down that "in promotion by selection to posts within Group 'A' (Class-I) which carry an ultimate salary of Rs. 2000 or less, (Rs. 2250 or less in the revised scale) there is no reservation, but the Scheduled Castes/Scheduled Tribes officers, who are senior enough in the zone of consideration for promotion so as to be within the number of vacancies for which the Select List has to be drawn up would be included in that list provided they are not considered 'unfit' for 'promotion'. Thus even if some officers are graded as 'outstanding' the interest of Scheduled Castes/Scheduled Tribes officers remains protected under these instructions.

(c) The 20 percent element in the formula for calculation of the number of vacancies of Deputy Secretaries for C.S.S. was to take into account the number of vacancies arising due to CSS officers going on deputation. However, while calculating the size of the 1986 Deputy Secretary Select List it was felt that it is not a condition of service of CSS officers that they should be deputed to work outside the secretariat and hence there is no need to make a provision for deputation.

(d) The withdrawal of this element will only reduce the size of the CSS Deputy Secretary's panel. This would mean that fewer of CSS officers will be considered for Deputy Secretary level appointments every year irrespective of the fact whether they belong to the Scheduled Caste/Scheduled Tribecategory or not.

(e) As the proportionate share of the Scheduled Caste/Scheduled Trib. categories in the panel is not changed, no remedial measures are called for.